IN THE CENTRAL ADMI-NISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.

D. A. No.1848/90

& OA No. 1850/90

> New Delhi, dated the 14th September, 1994 Hon'tle Shri N. V. Krishnen, Vice Chairman (A) Hon'ble Smt. Lakshmi Swaminathan, Member (J)

DA-No.1848/90

Sh.Nahar Singh R/o Willage & P.O. Nagla Mohoudinpur, P.S. Khurja District Bulandshahar, U.P.

· Applicant

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135分割作数保护公司机制15-451

(By Advocate Sh.Mukul Talwar)

V/s

- Lt. Governor of Delhi, through Chief Secy. Delhi Admn., Delhi.
- Commissioner of Police, Delhi Delhi Police Headquarters, MSO Bldg, I.P.Estate, New Delhi.
- 3. Addl.Commissioner of Police(Coerations)
 Delhi Police Headquarters, MSD 81dg.
 I.P.Estate, New Delhi.
- 4. Dy.Commissioner of Police/PCR Delhi Police Headquarters, MSO Bldg., I.P. Estate, New Delhi.

.. Respodents

(By Advocate Mrs Avnish Ahlawat)

0A-No.1850/90

Shri Bijender Singh R/o House No.96/3, Durga Puri Ext. Shahdara, Delhi.

• Applicant

(By Advocate Shri A.S. Grawal)

V/s

- Lt. Governor of Delhi, throughChief Secy. Delhi Admn., Delhi.
- 2. Commissioner of Police, Delhi.
- Add1. Commissioner of Police(Operations)
 Delhi Police Headquarters, MSO Bldg, Rew Delhi.
- Deputy Commissioner of Police,
 P.C.R. Delhi Police Headquarters,
 M.S.O. Bldg. I.P.Estate, New Delhi.

•• Respondents

(By Advocate Mrs Avnish Ahlawat)

Both these CAs are being disposed of by this common order as the impugned order is the same, being an order of dismissal from service. Both applicants had been proceeded against in a departmental enquiry. The applicant Nahar Singh was a Head Constable and applicant Bijender Singh was a constable in the Police Control Room. The summary of allegations against them reads as follows:-

No. 433/PCR and Constable Bijender Singh No. 2593/PCR while posted in PCR, were detailed for duty on PCR Van R-47 on the night intervening 18/19-3-89 from 8PM to 8.mM. At about 0005 hours, they intercepted car No. DLF-4923 belonging to Mr.D.R. Lakhani, Advocate in front of Shakuntala Nursing Home, Patpar ganj Road, which was being driven by his friend Shri R.G. Seth. They misbehaved and manhandled the occupants of the car i.e. Mr.D.R. Lakhani and R.G. Seth. HC Nahar Singh and Constable Bijender Singh also gave blows to Mr.D.R.Lakhani after having thrown him in PCR Van. Const. Bijender Singh also extorted Rs 300/-from Mr. R.G. Seth in connivance with the Hd.constable.

The above act on the part of H.C. Nahar Singh No.433/PCR and Const.Bijender Singh No.2593/PCR emounts to grave misconduct and unbecoming of a Govt.servant during the discharge of their official duties, which renders them liable to be dealt with departmentally u/s 21 of Delhi Police Act, 1978.**

Lakhani, Shri R.G.Seth and others were examined witnesses. The Enquiry officer submitted his report find ing them guilty. Agreeing with his findings, the applicants were dismissing from service by the disciplinary authority. Appeals and Revisions were also dismissed. Hence these OAs have been filed.



Shri Mukul Talwar appearing for applicant Nahar Singh in OA No.1848/90 stated that the facts are entirely different. The two advocates D.R. Lakhani and R.G. Seth did not stop their car for checking when signalled. Their car had to be brought to a stop by intercepting it with the police wehicle. They appeared to be drunk. There was an altercation. The applicants reported this on wireless to the Police Control Room. He was instructed to take them to Police Station, Geeta Colony. All these are corroborated by text of messages produced in the enquiry by constable Subhash Chand, P.W. 1. At the Police Station, the applicant narrated the story to Sunder Dev, S.I. in charge. The advocates did not make any complaint then in the Poli ce Station. Indeed, they said they had no complaint. This is the information given in the enquiry by S.I.Sunder Dev (PW-2) Later on, the lawyers recorded a complaint on the next day about the illtreatment given to them. contends that the complaint is a cooked upstory. Besides, he submitted that the impugned orders have to be set aside on three grounds:-

- (i) The Enquiry officer was biased.
- (ii) He depended on the statement given by witnesses Shri R.G. Seth in the preliminary enquiry which was controry to the statement made by him as a witness when he was examined. That earlier statement was recorded behind the back of the applicant.

(iii) The findings of the Enquiry Officer are perverse.

- Elaborating these points, he points out that the Enquiry officer was biased because he resorted to cross examination of witnesses, which is bad in law. The summary of the statements of witnesses is recorded in the Enquiry Officer's report for the purpose of discussion. Attention is drawn to the statements of defence witnesses Anil Kumar (DW-1) and Madan Lal (DW-2). In reply to a question put by the Enquiry Officer, Anil Kumar stated " it is incorrect that he is giving a flase statement to save Police. He is telling the truth" Madan Lal said in reply to the Enquiry Officer's question. He is not telling a lie. He is speaking the truth bviously, these answers were given by the witnesses to leading questions put to them by the Enquiry Officer by way of cross examination. He relied on 1991(1) Vol.71 SIR 454 and 1991(16) ATC in support of his claim that this alone would vitiate the proceedings.
- to the conclusion drawn by Enquiry Officer wherein it is stated ".As regards taking of money it took place in the van and no other en witness could be available. Lawyer Shri R.G.Seth, PW-5 stated in his statement that he could not identify the man who took the money being darkness, but in his first statement during fact finding enquiry which is Ex. P.M-5/A, he openly said that money was taken by Constable Bijender Singh. Const.Bijender
 Singh No.2593/PCR, in his statement threw the responsibility on

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Head Constable Nahar Singh No.433/PCR being the Senior Officer of the party.* Copies of the statements recorded at the preliminary enquiry were not given to the applicant. Therefore, the applicant had no inking about this allegation. He, therefore, could not exercise his right of cross examining witnesses R.G.Seth on this point. This vitiates the proceedings. Reliance is placed on 1991(1)

Vol.71 SLR 454 and 1991(16) ATC for the proposition that reliance on documents taken behind the back of the delinquent officer amounts to denial of natural justice and voids the enquiry.

for the applicant points out that, surprisingly enough the Enquiry Officer begins his conclusions by an astounding statement that all the four defence witnesses corroborated the prosecution story. He took us through the summary of the statements of the defence witnesses to establish that this finding is entirely false.

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Took D.R.Lakhani & R.G. Seth to the Police Station as directed by the control Room. When they reached the Police Station, Geeta Colony, these persons did not make any complaint to the Station House Officer. SISunder Dev of that Police Station

(PW-2) has confirmed this. Inthese circumstances, he contends that is a case of no evidence. The finding of the contrary is perverse.

- 8. Shri A.S. Grewal, ld.counsel for the applicant Bijender Singh in OA 1850/90 adopts all these arguments in support of the contention raised in that OA.
- 9. Mrs Avnish Ahlawat, ld.counsel for the respondents took us through the statements of D.R. Lakhani and R.G. Seth from the original records. A summary thereof is available in the Enquiry Officer's report. These statements clearly establish that the applicants misbehaved and manhandled the lawyers and also took Rs 300/-.
- 10. We have heard the rival contentions.
- In the statement of D.R.Lakhani, he admits the fact that their car came to a stop only when intercepted by the P.C.R. vehicle use by the applicants. This confirms the case of the applicant, and it is established that the lawyers had failed to stop their car when signalled and were thus in the wrong.
- 12. Certainly some altercation would have taken place then.
- 13. If, as is alleged in the summary of allegation, as well as in the statement of these lawyers that they

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were really beaten and manhandled, there is no reason why these two responsible citizens failed to lodge any complaint in the Police Station, Geeta Colony where they were taken by the applicants. Moreso, when SI Sunder Dev is, admittedly, known to D.R. Lakhani. We are persuaded to believe that the reason could only be that, if these persons pressed the issue than a medical examination would have become inevitable at the instance of the applicants and it would have been discovered that they were drunk. In our view, this single lapse is fatal to the case set up against the applicants.

- That apart, in so far as the infirmities pointed out by Shri Mukul Talwar are concerned we are satisfied that they do exist and it is not necessary to mention them again.
- In the conspectus of these facts and circumstances, we are of the view that findings of the Enquiry Officer are not based on evidence and his report is liable to be quashed for the infirmities pointed out above. We do so. For that reason, the order by the disciplinary authority and the order of the appellate Authority have to be quashed. We do so. The respondents

are directed to reinstate the applicants with all consequential benefits within a period of three months from the date of receipt of a copy of this

16. The original order should be placed in OA 1848/90 and a copy be placed in OA 1850/90.

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(Sout, Lakin Swam inathan)

Member (J)

(N.V. Krishnan)

Vice Chairman (A)

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order.

True Copy

PRITAM SINGH
Court Officer
Central Administrative Tribunal
Principal Booch
Faridkot House; New Delhi

4/9/54.